

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

110. I.A. 2175/2020, I.A. 825/2021, I.A. 1127/2022 In  
C.P.(IB)-1571(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **28.06.2024**

NAME OF THE PARTIES: Hoya Lens India Pvt Ltd

V/s.

Hollywood Opticians Pvt Ltd

**Appearance**

**For RP** : Mr. Balkrishna Sharma in person

**For Respondent (No. 1& 2):** Adv. Sahim Ansari

SECTION 9 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**I.A. 2175/2020**

Despite directions in the order dated 20.03.2024, to R-1 and R-2 to file reply within three weeks, failing which their right to file reply to be forfeited, reply has not been filed by them. Learned counsel for R1 and R2 seeks more time to file reply. After considering the submissions made by the learned counsel for R1 and R2, we grant one last and final opportunity to file reply subject to cost of Rs. 15,000/- to be paid to “Bharatkosh”.

Mr. Balkrishna Sharma, Resolution Professional present in person submits that he has served all the other respondents also and seeks time to file Affidavit of Service. Let the same be filed within two weeks of time.

List on **28.08.2024**.

**I.A. 825/2021, I.A. 1127/2022**

List the above IAs on **28.08.2024**.

Sd/-

CHARANJEET SINGH GULATI  
Member (Technical)

//Surbhi//

Sd/-

LAKSHMI GURUNG  
Member (Judicial)